

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

OA./21/838/2017  
Dated: 13/2/2018

BETWEEN:

A. Kishan IFS,  
S/o. Sri A. Venkataiah,  
Aged about 63 years,  
Conservator of Forests (MIS) Hyd. (Retd.)  
O/o. The Principal Chief Conservator of Forests (HoFF)  
Aranya Bhavan, Saifabad,  
Telangana State, Hyderabad – 500 004.

..... Applicant

AND

1. The Union of India rep. by  
Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Jor Bagh Road, New Delhi – 110 003.
2. The Government of Telangana rep. by its  
Chief Secretary, Secretariate,  
Hyderabad – 500 022.
3. The Accountant General (A&E),  
Telangana State,  
Saifabad, Hyderabad – 500 004.
4. The Pay and Accounts Officer,  
Telangana State, Tilak Road,  
Abids, Hyderabad – 500 001.
5. The Principal Chief Conservator of Forests (HoFF),  
Telangana State, Aranya Bhavan,  
Saifabad, Hyderabad – 500 004.

..... Respondents

Counsel for the Applicant : Mr. K. Sudhakar Reddy, Advocate

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC for R1

: Mrs. G. Manjula, SC for R2 to R5

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member  
Hon'ble Mrs. Minnie Mathew, Administrative Member

**ORAL ORDER**

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

It is submitted by both the learned counsel that the G.O. which is impugned in the present O.A. has been withdrawn by the Respondents and another G.O. is issued. Therefore, no cause survives for adjudication in the present OA. The OA. is disposed of accordingly.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 13<sup>th</sup> February, 2018  
(Dictated in the Open Court)

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